### CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

### Petition No. 231/TT/2025

#### Coram:

### Shri Ramesh Babu V., Member Shri Harish Dudani, Member

#### Date of Order: 12.03.2025

#### In the matter of:

Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Combined Asset under "WRSS XI Scheme in the Western Region".

### And in the matter of:

### Power Grid Corporation of India Limited,

"Saudamini", Plot No. 2, Sector-29, Gurgaon-122001 (Haryana).

...Petitioner

Vs.

- 1. Madhya Pradesh Power Management Company Limited, Shakti Bhawan, Rampur, Jabalpur-482008.
- Maharashtra State Electricity Distribution Company Limited, Hongkong Bank Building, 3rd Floor, M.G. Road, Fort, Mumbai-400001.
- 3. Gujarat Urja Vikas Nigam Limited, Sardar Patel Vidyut Bhawan, Race Course Road, Vadodara-390007.
- 4. Electricity Department, Government of Goa, Vidyut Bhawan, Panaji, Near Mandvi Hotel, Goa-403001.



- DNHDD Power Distribution Corporation Limited, 1st and 2nd Floor, Vidyut Bhavan, 66 kV Road, Near Secretariat, Amli, Silvassa-396230.
- 6. Chhattisgarh State Power Distribution Company Limited,
   P. O. Sunder Nagar, Dangania, Raipur,
   Chhattisgarh-492013.
   ...Respondents
- Parties Present : Shri Mohd. Mohsin, PGCIL Shri Vishal Sagar, PGCIL Shri A. Naresh Kumar, PGCIL Shri Vivek Kumar Singh, PGCIL Shri Amit Yadav, PGCIL Shri Arjun Malhotra, PGCIL Shri Piyush Awasthi, PGCIL

### <u>ORDER</u>

The instant Petition has been filed by Power Grid Corporation of India Limited

(PGCIL) for truing-up of the transmission tariff for the 2019-24 tariff period under the

Central Electricity Regulatory Commission (Terms and Conditions of Tariff)

Regulations, 2019 (hereinafter referred to as "the 2019 Tariff Regulations") and for the

determination of transmission tariff for the 2024-29 tariff period under the Central

Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024

(hereinafter referred to as "the 2024 Tariff Regulations") in respect of the Combined

Asset (hereinafter referred to as "the Combined Asset") under "WRSS XI Scheme"

(hereinafter referred to as "the transmission project") in the Western Region.

2. The Petitioner has made the following prayers in the instant Petition:

"a) Approve the trued-up Transmission Tariff for 2019-24 block and transmission tariff for 2024-29 block for the assets covered under this petition, as per para 12 and 13 above.

b) Allow the petitioner to recover the shortfall or refund the excess Annual Fixed Charges, on account of Return on Equity due to change in applicable Minimum Alternate/Corporate Income Tax rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission as provided in Tariff Regulation 2019 and Tariff regulations 2024 as per para 12 and 13 above for respective block.

c) Approve the reimbursement of expenditure by the beneficiaries towards petition filing fee, and expenditure on publishing of notices in newspapers in terms of



Regulation 94 (1) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, and other expenditure (if any) in relation to the filing of petition.

d) Allow the petitioner to bill and recover Licensee fee and RLDC fees & charges, separately from the respondents in terms of Regulation 94 (3) and (4) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

e) Allow the petitioner to bill and adjust impact on Interest on Loan due to change in Interest rate on account of floating rate of interest applicable during 2024-29 period, if any, from the respondents.

f) Allow the petitioner to file a separate petition before Hon'ble Commission for claiming the overall security expenses and consequential IOWC on that security expenses as mentioned at para 19 above.

g) Allow the petitioner to file a separate petition before Hon'ble Commission for claiming the overall insurance expenses and consequential IOWC on that insurance expenses as mentioned at para 19 above.

*h)* Allow the petitioner to file a separate petition before Hon'ble Commission for claiming the overall capital spares as mentioned at Para 19 above.

*i)* Allow the petitioner to claim expenses of CTUIL borne by POWERGRID through a separate petition as mentioned at para 20 above.

*j)* Allow the Petitioner to bill and recover GST on Transmission Charges separately from the respondents, if GST on transmission is levied at any rate in future. Further, any taxes including GST and duties including cess etc. imposed by any statutory/Govt./municipal authorities shall be allowed to be recovered from the beneficiaries.

and pass such other relief as Hon'ble Commission deems fit and appropriate under the circumstances of the case and in the interest of justice"

# **Background**

- 3. The brief facts of the case are as follows:
  - (a) The Investment Approval (IA) for the transmission project was accorded

by the Board of Directors of the Petitioner vide Memorandum dated 16.2.2009

at an estimated cost of `40950 lakh including an IDC of ₹3125 lakh (based on

4th quarter, 2008 price level).

(b) The scope of the transmission project as per IA is as under:

# Transmission Lines:

LILO of Sipat-Seoni 765 kV second S/C transmission line at Western Region Pooling Station near Sipat.



# Sub-stations:

- Extension of Western Region Pooling Station near Sipat by installation of 765/400 kV, 1X1500 MVA 3rd transformer along with bays; and
- Provision of 1X240 MVAR Switchable Line Reactor at 765/400 kV
   Western Region Pooling Station Seoni 765 kV 2nd transmission line

(c) The transmission tariff of the transmission assets, namely, Extension of Western Region Pooling Station near Sipat by installation of 765/400 kV, 1x1500 MVA 3<sup>rd</sup> transformer along with bays (Asset-II), and provision of 1X240 MVAR Switchable Line Reactor at 765/400 kV Western Region Pooling Station Seoni 765 kV 2nd transmission line (Asset-I) for the period from anticipated COD 1.3.2012 to 31.3.2014, was approved vide order dated 23.12.2013 in Petition No. 62/TT/2012. The transmission tariff of Asset-II was revised vide order dated 21.1.2016 in Petition No. 62/TT/2012 pursuant to the Commission's order dated 8.12.2014 in Review Petition No.8/RP/2014. The trued-up transmission tariff of the transmission assets for the 2009-14 period and transmission tariff of the Combined Asset for the 2014-19 period was allowed vide order dated 26.7.2021 in Petition No. 650/TT/2020, trued-up the tariff for the 2014-19 period and allowed the tariff for the 2019-24 tariff period.

4. The Respondents include Distribution Licensees, Power Departments, and Transmission Licenses that receive transmission services from the Petitioner, primarily benefiting the Western Region.

5. The Petitioner has served a copy of the Petition on the Respondent, and notice regarding the filing of this Petition has been published in the newspapers in accordance with Section 64 of the Electricity Act, 2003 (the Act). No comments or



suggestions have been received from the general public in response to the aforesaid notices published in the newspapers by the Petitioner. Madhya Pradesh Power Management Company Limited (MPPMCL), Respondent No. 1, vide affidavit dated 3.3.2025, has filed its reply and raised the issues of grossing up of Return on Equity (RoE) with effective tax rates, admitting the capital cost, effects of CGST and sharing of transmission charges. The Petitioner, vide affidavit dated 8.3.2025, filed the rejoinder to the reply of MPPMCL. The submissions made by MPPMCL and the reply thereto filed by the Petitioner have been dealt with in the relevant portions of this order.

6. In response to the Commission's Record of Proceedings dated 12.2.2025, the Petitioner confirmed that all the assets under the transmission project are currently in use, and no-decapitalization has been done. The Petitioner has also furnished the details of other assets at Bilaspur Sub-station covered under other Petitions, and the same are as under:

S. No.	Name of the Sub- station	Asset Name	COD	Associated Project Name	Covered in Petition No. (Latest)	Petition No. (for tariff details)
1	Bilaspur	2 Numbers 765 kV line bays at 765/400 kV Bilaspur Pooling Station (POWERGRID) for Bilaspur PS (PG)-Rajnandgaon (TBCB) 765 kV D/C line along with 2 Numbers 240 MVAR, 765 kV Switchable Line Reactors at 765/400 kV Bilaspur Pooling Station end	23.3.2019	POWERGRID Works associated with Additional System Strengthening for Sipat STPS	6/TT/2025	24/TT/2021
		1 number 765 kV line bay at 765/400 kV Bilaspur Pooling Station for Sipat STPS (NTPC) - Bilaspur PS (PG) 765 kV 3rd S/C	8.8.2018	POWERGRID Works associated with Additional System Strengthening for Sipat STPS	6/TT/2025	24/TT/2021
		765/400 Bilaspur SS (new) along with LILO of Sipat- Seoni Ckt-1 with 3x80 MVAR Line Reactor, 3x80 MVAR Bus Reactor, and 765/400 kV, 1000 MVA ICT	1.4.2012	WRSS-X	1268/2024	27/TT/2020
		Extension of 765/400 kV Bilaspur Pooling Station (near Sipat) along with LILO	1.4.2012	WRSS-XI	231/TT/2025	650/TT/2020



of Sipat-Seoni Ckt 2 with 240 MVAR Line Reactor				
Installation of 765/400 kV, 1500 MVA ICT-3 at Bilaspur Pooling Station	1.8.2012	WRSS-XI	231/TT/2025	650/TT/2020
240 MVAR Switchable Line Reactor along with associated bays at Bilaspur Pooling Station	1.11.2012	Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER" in Northern, Eastern & Western Region	4/2025	732/TT/2020

7. The hearing in the matter was held on 12.2.2025, and the order was reserved.

8. This order is being issued considering the Petitioner's submissions in the Petition vide affidavits dated 7.10.2024, and 5.3.2025; MPPMCL's reply filed vide affidavit dated 3.3.2025, and the Petitioner's rejoinder filed vide affidavit dated 8.3.2025.

9. Having heard the Petitioner's representatives and perused the material available on record, we proceed to dispose of the Petition.

# TRUING-UP OF ANNUAL FIXED CHARGES FOR THE 2019-24 TARIFF PERIOD

10. The Petitioner has claimed the following trued-up transmission charges in respect of the Combined Asset for the 2019-24 tariff period:

					(₹ in lakh)				
Combined Asset									
Particulars 2019-20 2020-21 2021-22 2022-23									
Depreciation	936.82	936.82	936.82	936.82	920.11				
Interest on Loan	545.92	457.44	370.03	284.06	198.74				
Return on Equity	1004.90	1004.90	1004.90	1004.90	1004.90				
O&M Expenses	954.64	987.84	1022.75	1059.48	1096.47				
Interest on Working Capital	79.01	73.93	69.12	69.38	79.38				
Total	3521.29	3460.93	3403.62	3354.64	3299.60				

11. The Petitioner has claimed the following trued-up Interest on Working Capital (IWC) in respect of the Combined Asset for the 2019-24 tariff period:



Combined Asset								
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24			
O&M Expenses	79.55	82.32	85.23	88.29	91.37			
Maintenance Spares	143.20	148.18	153.41	158.92	164.47			
Receivables	432.95	426.69	419.62	413.59	405.69			
Total Working Capital	655.70	657.19	658.26	660.80	661.53			
Rate of Interest (in %)	12.05%	11.25%	10.50%	10.50%	12.00%			
Interest on Working Capital	79.01	73.93	69.12	69.38	79.38			

# Capital Cost for the 2019-24 Tariff Period

12. The Commission, vide order dated 26.7.2021 in Petition No. 650/TT/2020 has considered the capital cost of ₹17834.60 lakh in respect of Combined Asset as on 31.3.2019. Therefore, the capital cost of ₹17834.60 lakh in respect of Combined Asset as on 31.3.2019 has been considered as the opening capital cost as on 1.4.2019 for truing up the transmission tariff for the 2019-24 tariff period in accordance with Regulation 19 of the 2019 Tariff Regulations.

13. The Petitioner has not claimed Additional Capital Expenditure (ACE) for the 2019-24 tariff period in respect of the Combined Asset.

14. We have considered the Petitioner's submissions. The capital cost allowed for the Combined Asset is as follows:

			(₹ in lakh)
Apportioned approved cost as per FR/RCE	Expenditure as on 31.3.2019	Expenditure during the 2019-24 tariff period	Actual capital cost as on 31.3.2024
		2019-24	
40950.00/NA	17834.58	0.00	17834.58

### Debt-Equity Ratio

15. The details of the debt-equity ratio considered and allowed under Regulation 18 of the 2019 Tariff Regulations for computation of the tariff of the Combined Asset during the 2019-24 tariff period is as follows:



(₹ in lakh)

Combined Asset								
Funding	Capital Cos 1.4.20		Capital Cost as on 31.3.2024					
	(₹ in lakh)	(in %)	(₹ in lakh)	(in %)				
Debt	12484.23	70.00	12484.23	70.00				
Equity	5350.37	30.00	5350.37	30.00				
Total	17834.60	100.00	17834.60	100.00				

### **Depreciation**

16. The depreciation has been worked out considering the admitted capital expenditure as on 1.4.2019 and thereafter up to 31.3.2024. The Weighted Average Rate of Depreciation (WAROD) has been worked out for the Combined Asset as per the rates of depreciation specified in the 2019 Tariff Regulations. The depreciation allowed for the Combined Asset is as follows:

						(₹ in lakh)				
	Combined Asset									
	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24				
А	Opening capital cost	17834.60	17834.60	17834.60	17834.60	17834.60				
В	Addition during the year 2019-24 due to ACE	0.00	0.00	0.00	0.00	0.00				
С	Closing capital cost (A+B)	17834.60	17834.60	17834.60	17834.60	17834.60				
D	Average capital cost (A+C)/2	17834.60	17834.60	17834.60	17834.60	17834.60				
Е	Average capital cost (90% depreciable assets)	17672.74	17672.74	17672.74	17672.74	17672.74				
F	Average capital cost (100% depreciable assets)	161.86	161.86	161.86	161.86	161.86				
G	Depreciable value (excluding IT equipment and software) (E*90%)	15905.47	15905.47	15905.47	15905.47	15905.47				
Н	Depreciable value of IT equipment and software (F*100%)	161.86	161.86	161.86	161.86	161.86				
Ι	Total Depreciable value (G+H)	16067.33	16067.33	16067.33	16067.33	16067.33				
J	WAROD (in %)	5.2528	5.2528	5.2528	5.2528	5.1591				
к	Lapsed useful life at the beginning of the year	6.00	7.00	8.00	9.00	10.00				
L	Balance useful life at the beginning of the year	20.00	19.00	18.00	17.00	16.00				
М	Depreciation during the year (D*J)	936.81	936.81	936.81	936.81	920.10				
N	Cumulative depreciation at the end of the year	7089.42	8026.23	8963.04	9899.85	10819.95				

17. The details of depreciation allowed vide order dated 26.7.2021 in Petition No. 650/TT/2020, depreciation claimed in the instant Petition, and trued-up depreciation allowed for the Combined Asset in the instant order are as follows:



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Combined Asset								
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24			
Allowed vide order dated 26.7.2021 in Petition	937.10	937.38	937.38	937.38	937.38			
No. 650/TT/2020								
Claimed by the Petitioner in the instant Petition	936.82	936.82	936.82	936.82	920.11			
Allowed after truing-up in this order	936.81	936.81	936.81	936.81	920.10			

### Interest on Loan (IoL)

18. The Petitioner has claimed the Weighted Average Rate of Interest (WAROI) on Loans based on its actual loan portfolio and prevailing interest rate. The IoL has been calculated based on the actual interest rate submitted by the Petitioner in accordance with Regulation 32 of the 2019 Tariff Regulations. The trued-up IoL allowed in respect of the Combined Asset is as follows:

						(₹ in lakh)
	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Α	Gross normative loan	12484.23	12484.23	12484.23	12484.23	12484.23
в	Cumulative repayments up to the	6152.61	7089.42	8026.23	8963.04	9899.85
Б	previous year					
С	Net loan-Opening (A-B)	6331.62	5394.81	4458.00	3521.19	2584.38
D	Addition due to ACE	0.00	0.00	0.00	0.00	0.00
Е	Repayment during the year	936.81	936.81	936.81	936.81	920.10
F	Net loan-Closing (C+D-E)	5394.81	4458.00	3521.19	2584.38	1664.28
G	Average loan (C+F)/2	5863.22	4926.41	3989.60	3052.79	2124.33
Н	WAROI (in %)	9.3109	9.2854	9.2747	9.3050	9.3555
	Interest on Loan (G*H)	545.92	457.44	370.02	284.06	198.74

19. The details of IoL allowed vide order dated 26.7.2021 in Petition No. 650/TT/2020, IoL claimed in the instant Petition, and trued-up IoL allowed for the Combined Asset in the instant order are as follows:

					(₹ in iakn)			
Combined Asset								
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24			
Allowed vide order dated 26.7.2021 in	546.55	459.40	371.85	285.21	198.48			
Petition No. 650/TT/2020								
Claimed by the Petitioner in the instant	545.92	457.44	370.03	284.06	198.74			
Petition								
Allowed after truing-up in this order	545.92	457.44	370.02	284.06	198.74			

# Return on Equity (RoE)

20. The Petitioner has submitted that its Income Tax assessment has been completed, and the assessment orders have been issued by the Income Tax



/∓ in lakh)

/∓ in lakh)

Department for the FY 2019-20 and FY 2020-21, and the income has been assessed under MAT [115JB of the Income Tax Act, 1961 (IT Act, 1961)]. The Petitioner has further submitted that the Income Tax Returns (ITRs) have been filed for the FY 2021-22, FY 2022-23, and FY 2023-24 (filed in Petition No. 401/TT/2024).

21. The Petitioner has further submitted that it is liable to pay the income tax at MAT rates (17.472, i.e., 15% Income Tax + 12% Surcharge on Income Tax + 4% Health and Education Cess on Income Tax and surcharge) and has claimed the following effective tax rates for the 2019-24 tariff period:

Year	Claimed effective tax rate (in %)	Grossed-up RoE (in %) [(Base Rate)/(1-t)]
2019-20	17.472	18.782
2020-21	17.472	18.782
2021-22	17.472	18.782
2022-23	17.472	18.782
2023-24	17.472	18.782

22. MPPMCL has submitted that the Petitioner has grossed up the RoE on the basis of actual taxes paid during the FYs 2019-20, 2020-21, 2021-22 and 2022-23. For the FY 2023-24, it has been grossed up on the basis of the applicable MAT rate, surcharge and cess. Further, the Petitioner has not placed on record the assessment orders, and also, it has not claimed the grossed-up RoE on the basis of the actual taxes paid for the FY 2023-24.

23. In response, the Petitioner vide affidavit dated 8.3.2025, has submitted that MPPMCL is repeatedly raising the issues concerning income tax assessment in multiple tariff Petitions filed by it. The Petitioner has urged the Commission to take into consideration its rejoinder to the reply of MPPML in Petition No. 401/TT/2024 with reference to the issue of income tax assessment.

24. We have considered the Petitioner's and MPPMCL's submissions and have also gone through the record. We noted that the entities covered under the MAT regime are paying Income Tax as per the MAT rates notified for the respective financial



year under the IT Act, 1961, which is levied on the book profit of the entity computed as per Section 115 JB of the IT Act, 1961. Section 115 JB (2) defines book profit as net profit in the statement of Profit and Loss prepared in accordance with the Schedule-II of the Companies Act, 2013, subject to some additions and deductions as mentioned in the IT Act, 1961. Since the Petitioner has been paying the MAT rates of the respective financial year, the notified MAT rates for the respective financial year shall be considered as an effective tax rate for the purpose of grossing up the RoE for truing up of the 2019-24 tariff period in terms of the provisions of the 2019 Tariff Regulations. Interest imposed on any additional income tax demand as per the Assessment Order of the Income Tax Authorities shall be considered on the actual payment. However, the penalty (for default on the part of the Assessee), if any, imposed shall not be taken into account for the purpose of grossing up the rate of RoE. Any under-recovery or over-recovery of the grossed-up rates on the RoE after truingup, shall be recovered or refunded to the beneficiaries or the long-term customers as the case may be on a year to year basis. Therefore, the following effective tax rate based on the notified MAT rates is considered for the purpose of grossing-up the rate of RoE:

Year	Notified MAT rates (in %) (inclusive of surcharge & cess)	Effective tax (in %)	Base rate of RoE (in %)	Grossed-up RoE [(Base Rate)/(1-t)] (in%)
2019-20	17.472	17.472	15.500	18.782
2020-21	17.472	17.472	15.500	18.782
2021-22	17.472	17.472	15.500	18.782
2022-23	17.472	17.472	15.500	18.782
2023-24	17.472	17.472	15.500	18.782

25. Accordingly, the trued-up RoE allowed in respect of the Combined Asset for the2019-24 tariff period is as follows:

	Combined Asset									
	Particulars 2019-20 2020-21 2021-22 2022-23 20									
A C	Opening Equity	5350.37	5350.37	5350.37	5350.37	5350.37				



/<del>≆</del> in lakh)

н	Return on Equity (Pre-tax) (D*G)	1004.91	1004.91	1004.91	1004.91	1004.91
G	Rate of Return on Equity (Pre-tax) (in %)	18.782	18.782	18.782	18.782	18.782
F	Tax Rate applicable (in %)	17.472	17.472	17.472	17.472	17.472
Е	Return on Equity (Base Rate) (in %)	15.500	15.500	15.500	15.500	15.500
D	Average Equity (A+C)/2	5350.37	5350.37	5350.37	5350.37	5350.37
С	Closing Equity (A+B)	5350.37	5350.37	5350.37	5350.37	5350.37
В	Addition due to ACE	0.00	0.00	0.00	0.00	0.00

26. The details of the RoE allowed vide order dated 26.7.2021 in Petition No. 650/TT/2020, RoE claimed in the instant Petition, and trued-up RoE allowed for the Combined Asset in the instant order are as follows:

				(1	₹ in lakh)_				
Combined Asset									
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24				
Allowed vide order dated 26.7.2021 in	1005.20	1005.49	1005.49	1005.49	1005.49				
Petition No. 650/TT/2020									
Claimed by the Petitioner in the instant	1004.90	1004.90	1004.90	1004.90	1004.90				
Petition									
Allowed after truing-up in this order	1004.91	1004.91	1004.91	1004.91	1004.91				

### **Operation & Maintenance Expenses (O&M Expenses)**

27. The Petitioner, in the instant true-up Petition, has claimed the following O&M

Expenses for the Combined Asset for the 2019-24 period:

					(₹ in lakh)
O&M Expenses	2019-20	2020-21	2021-22	2022-23	2023-24
Combined Asset	954.64	987.84	1022.75	1059.48	1096.47

28. We have considered the Petitioner's submissions. It is observed that the O&M

Expenses claimed by the Petitioner in the instant true-up Petition are as per Regulation

35(3) (a) of the 2019 Tariff Regulation. The O&M Expenses worked out in respect of

the Combined Asset are as follows:

Particulars	2019-20 2020-21		2021-22	2022-23	2023-24						
Transmission Lines: LILO of 765 kV S/C (Quad) Sipat-Seoni-II Line-(Line length: 7.886 km)											
Norms as per Regulation (`Per Km)	0.755	0.781	0.809	0.837	0.867						
O&M Expenses	5.95	6.16	6.38	6.60	6.84						
Sub-station Bays: 765 kV5.956.166.366.606.641 No 765 kV line bay at Bilaspur, 1 No 765 kV SLR bay, 1 No. 765 kV ICT-III bay at Bilaspur, 1 No. 765 kV line bay at Sipat											



Norms as per Regulation (`Per Bay)	45.01	46.60	48.23	49.93	51.68
O&M Expenses	180.04	186.40	192.92	199.72	206.72
Substation Bays: 400 kV					
1 No 400 kV ICT Bay at Bilas	pur Sub-stati	on			
Norms as per Regulation (` Per Bay)	32.15	33.28	34.45	35.66	36.91
O&M Expenses	32.15	33.28	34.45	35.66	36.91
Substation ICTs: 1 No 1500 MVA, 765 kV ICT	at Bilaspur S	ub-station			
Norms as per Regulation (`Per MVA)	0.358	0.371	0.384	0.398	0.411
O&M Expenses	736.5	762.00	789.00	817.5	846.00
Total O&M Expenses allowed	954.64	987.84	1022.75	1059.48	1096.47

29. Accordingly, the O&M Expenses allowed vide order dated 26.7.2021 in Petition No. 650/TT/2020, O&M Expenses claimed in the instant Petition, and trued-up O&M

Expenses allowed for the Combined Asset in the instant order are as follows:

					(₹ in lakh)				
Combined Asset									
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24				
Allowed vide order dated 26.7.2021 in Petition No. 650/TT/2020	954.64	987.84	1022.75	1059.48	1096.47				
As claimed by the Petitioner in the instant Petition	954.64	987.84	1022.75	1059.48	1096.47				
Allowed in the instant true-up Petition	954.64	987.84	1022.75	1059.48	1096.47				

# Interest on Working Capital (IWC)

30. IWC has been worked out in accordance with Regulation 34 of the 2019 Tariff Regulations. The Rate of Interest (RoI) considered is 12.05% (SBI 1-year MCLR applicable as on 1.4.2019 of 8.55% plus 350 basis points) for the FY 2019-20, 11.25% (SBI 1-year MCLR applicable as on 1.4.2020 of 7.75% plus 350 basis points) for the FY 2020-21, 10.50% (SBI 1-year MCLR applicable as on 1.4.2021 of 7.00% plus 350 basis points) for the FY 2021-22 and FY 2022-23 and 12.00% (SBI 1 year MCLR applicable as on 1.4.2023 of 8.50% plus 350 basis points) for the FY 2023-24.

31. The components of the working capital and interest allowed thereon for the Combined Asset are as follows:



(₹ in lakh)

Combined Asset									
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24				
Working Capital for O&M Expenses	79.55	82.32	85.23	88.29	91.37				
(O&M Expenses for 1 month)									
Working Capital for Maintenance Spares	143.20	148.18	153.41	158.92	164.47				
(15% of O&M Expenses)									
Working Capital for Receivables	432.94	426.69	419.62	413.59	405.69				
(Equivalent to 45 days of annual fixed cost /									
annual transmission charges)									
Total Working Capital	655.69	657.19	658.26	660.80	661.53				
Rate of Interest for Working Capital (in %)	12.05	11.25	10.50	10.50	12.00				
Interest of working capital	79.01	73.93	69.12	69.38	79.38				

32. The details of IWC allowed vide order dated 26.7.2021 in Petition No. 650/TT/2020, IWC claimed in the instant Petition, and trued-up IWC allowed for the Combined Asset in the instant order are as follows:

				(1	₹ in lakh)_				
Combined Asset									
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24				
Allowed vide order dated 26.7.2021 in	79.03	73.98	69.16	69.41	69.56				
Petition No. 650/TT/2020									
Claimed by the Petitioner in the instant	79.01	73.93	69.12	69.38	79.38				
Petition									
Allowed after truing-up in this order	79.01	73.93	69.12	69.38	79.38				

# Trued-up Annual Fixed Charges for the 2019-24 Tariff Period

33. Accordingly, the Annual Fixed Charges (AFC) allowed after truing-up for the

2019-24 tariff period in respect of the Combined Asset are as follows:

(₹ in lak											
Combined Asset											
Particulars         2019-20         2020-21         2021-22         2022-23         2023-24											
Depreciation	936.81	936.81	936.81	936.81	920.10						
Interest on Loan	545.92	457.44	370.02	284.06	198.74						
Return on Equity	1004.91	1004.91	1004.91	1004.91	1004.91						
O&M Expenses	79.01	73.93	69.12	69.38	79.38						
Interest on Working Capital	954.64	987.84	1022.75	1059.48	1096.47						
Total	3521.28	3460.93	3403.61	3354.64	3299.60						

34. The details of annual transmission charges allowed vide order dated 26.7.2021 in Petition No. 650/TT/2020, annual transmission charges claimed in the instant

Petition, and trued-up annual transmission charges allowed in the instant order in respect of the Combined Asset are as follows:



(₹ in lakh)

Combined Asset									
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24				
Allowed vide order dated 26.7.2021 in	3522.52	3464.08	3406.63	3356.97	3307.38				
Petition No. 650/TT/2020									
Claimed by the Petitioner in the instant	3521.29	3460.93	3403.62	3354.64	3299.60				
Petition									
Allowed after truing-up in this order	3521.28	3460.93	3403.61	3354.64	3299.60				

### DETERMINATION OF ANNUAL FIXED CHARGES FOR THE 2024-29 TARIFF PERIOD

35. The Petitioner has claimed the following transmission charges for the

Combined Asset for the 2024-29 tariff period:

					(₹ in lakh)
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Depreciation	921.63	308.98	308.98	308.98	308.98
Interest on Loan	112.68	55.11	26.02	5.73	0.00
Return on Equity	1004.90	1004.90	1004.90	1004.90	1004.90
O&M Expenses	656.59	691.48	726.91	764.71	806.57
Interest on Working Capital	58.64	50.17	51.26	52.50	54.30
Total	2754.44	2110.64	2118.07	2136.82	2174.75

36. The Petitioner has claimed the following IWC for the transmission asset for the

2024-29 tariff period:

					(₹ in lakh)
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
O&M Expenses	54.72	57.62	60.58	63.73	67.21
Maintenance Spares	98.49	103.72	109.04	114.71	120.99
Receivables	339.59	260.22	261.13	262.72	268.12
Total Working Capital	492.80	421.56	430.75	441.16	456.32
Rate of Interest (in %)	11.90%	11.90%	11.90%	11.90%	11.90%
Interest on Working Capital	58.64	50.17	51.26	52.50	54.30

# **Capital Cost**

37. Regulation 19 of the 2024 Tariff Regulations provides as follows:

**"19. Capital Cost**: (1) The Capital cost of the generating station or the transmission system, as the case may be, as determined by the Commission after prudence checks in accordance with these regulations shall form the basis for the determination of tariff for existing and new projects.

(2) The Capital Cost of a new project shall include the following:

(a) The expenditure incurred or projected to be incurred up to the date of commercial operation of the project;

(b) Interest during construction and financing charges, on the loans (i) being equal to 70% of the funds deployed and, in the event actual equity is in excess of 30%



on a pari-passu basis, by treating the excess equity over and above 30% of the funds deployed as a normative loan, or (ii) being equal to the actual amount of the loan in the event of actual equity being less than 30% of the funds deployed;

(c) Any gain or loss on account of foreign exchange risk variation pertaining to the loan amount availed during the construction period;

(d) Interest during construction and incidental expenditure during construction as computed in accordance with these regulations;

(e) Capitalised initial spares subject to the ceiling rates in accordance with these regulations;

(f) Expenditure on account of additional capitalization and de-capitalisation determined in accordance with these regulations;

(g) Adjustment of revenue due to the sale of infirm power in excess of fuel cost prior to the date of commercial operation as specified under Regulation 6 of these regulations;

(h) Adjustment of revenue earned by the transmission licensee by using the assets before the date of commercial operation;

(i) Capital expenditure on account of ash disposal and utilization including handling and transportation facility;

(j) Capital expenditure incurred towards railway infrastructure and its augmentation for transportation of coal up to the receiving end of the generating station but does not include the transportation cost and any other appurtenant cost paid to the railway;

(*k*) Capital expenditure on account of biomass handling equipment and facilities, for co-firing;

(I) Capital expenditure on account of emission control system necessary to meet the revised emission standards and sewage treatment plant;

(*m*) Expenditure on account of the fulfilment of any conditions for obtaining environment clearance for the project;

(n) Expenditure on account of change in law and force majeure events; and
(o) & (p) ......

(3) The Capital cost of an existing project shall include the following:

(a) Capital cost admitted by the Commission prior to 1.4.2024 duly trued up by excluding liability, if any, as on 1.4.2024;

(b) Additional capitalization and de-capitalization for the respective year of tariff as determined in accordance with these regulations;

(c) Capital expenditure on account of renovation and modernisation as admitted by this Commission in accordance with these regulations;

(d) to (h) .....

(i) Expenditure on account of change in law and force majeure events;

(4) & (5) .....

(6) The following shall be excluded from the capital cost of the existing and new projects:

(a) The assets forming part of the project but not in use, as declared in the tariff petition;

(b) De-capitalised Assets after the date of commercial operation on account of obsolescence;

(c) De-capitalised Assets on account of upgradation or shifting from one project to another project:

Provided that in case such an asset is recommended for further utilisation by the Regional Power Committee in consultation with CTU, such asset shall be decapitalised from the original project only after its redeployment;

Provided further that unless shifting of an asset from one project to another is of a permanent nature, there shall be no de-capitalization of the concerned assets.



(d) .....

(e) Proportionate cost of land of the existing generation or transmission project, as the case may be, which is being used for generating power from a generating station based on renewable energy as may be permitted by the Commission; and (f) Any grant received from the Central or State Government or any statutory body or authority for the execution of the project that does not carry any liability of repayment."

38. The capital cost approved as on 1.4.2024 is ₹17834.60 lakh. Therefore, the capital cost of ₹17834.60 lakh as on 31.3.2024 has been considered as the opening capital cost as on 1.4.2024 for the purpose of determination of transmission tariff for the 2024-29 period in accordance with Regulation 19 of the 2024 Tariff Regulations.

# Additional Capital Expenditure

39. The Petitioner has not claimed ACE in respect of the Combined Asset for the 2024-29 tariff period.

40. MPPMCL has requested that the tariff for the 2024-29 tariff period may be allowed only after admitting the cost as on 31.3.2024 after a prudence check.

41. We have considered the Petitioner's and MPPMCL's submissions and have gone through the record. The detail of the capital cost allowed for the Combined Asset as on 31.3.2024 and as on 31.3.2029 is as follows:

			(₹ in lakh <u>)</u>
Apportioned approved cost as per FR/RCE	Expenditure as on 31.3.2024	Expenditure during 2024-29 tariff period	Actual capital cost as on 31.3.2029
		2024-9	
40950.00/NA	17834.58	0.00	17834.58

# Debt Equity Ratio

42. Regulation 18 of the 2024 Tariff Regulations provides as follows:

**"18. Debt-Equity Ratio**: (1) For new projects, the debt-equity ratio of 70:30 as on date of commercial operation shall be considered. If the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that:

- *i.* where equity actually deployed is less than 30% of the capital cost, actual equity shall be considered for determination of tariff:
- *ii.* the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment:



iii. any grant obtained for the execution of the project shall not be considered as a part of capital structure for the purpose of debt: equity ratio.

Explanation- The premium, if any, raised by the generating company or the transmission licensee, as the case may be, while issuing share capital and investment of internal resources created out of its free reserve for the funding of the project, shall be reckoned as paid up capital for the purpose of computing return on equity, only if such premium amount and internal resources are actually utilized for meeting the capital expenditure of the generating station or the transmission system.

(2) The generating company or the transmission licensee, as the case may be, shall submit the resolution of the Board of the company or the approval of the competent authority in other cases regarding the infusion of funds from internal resources in support of the utilization made or proposed to be made to meet the capital expenditure of the generating station or the transmission system including communication system, as the case may be.

(3) In the case of the generating station and the transmission system, including the communication system declared under commercial operation prior to 1.4.2024, the debt-equity ratio allowed by the Commission for the determination of tariff for the period ending 31.3.2024 shall be considered:

Provided that in the case of a generating station or a transmission system, including a communication system which has completed its useful life as on 1.4.2024 or is completing its useful life during the 2024-29 tariff period, if the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall not be taken into account for tariff computation;

Provided further that in case of projects owned by Damodar Valley Corporation, the debt: equity ratio shall be governed as per sub-clause (ii) of clause (2) of Regulation 96 of these regulations.

(4) In the case of the generating station and the transmission system, including communication system declared under commercial operation prior to 1.4.2024, but where debt: equity ratio has not been determined by the Commission for determination of tariff for the period ending 31.3.2024, the Commission shall approve the debt: equity ratio in accordance with clause (1) of this Regulation.

(5) Any expenditure incurred or projected to be incurred on or after 1.4.2024 as may be admitted by the Commission as additional capital expenditure for determination of tariff, and renovation and modernisation expenditure for life extension shall be serviced in the manner specified in clause (1) of this Regulation.

(6) Any expenditure incurred for the emission control system during the tariff period as may be admitted by the Commission as additional capital expenditure for determination of supplementary tariff, shall be serviced in the manner specified in clause (1) of this Regulation."

43. The debt-equity ratio for the 2024-29 tariff period is dealt with in line with

Regulation 18 of the 2024 Tariff Regulations. Accordingly, the debt-equity ratio

considered for the purpose of computation of the tariff of the 2024-29 period for the

Combined Asset is as follows:



Funding	Capital Cost a	s on 1.4.2024	Capital Cost as on 31.3.2029			
Funding	(₹ in lakh)	(in %)	(₹ in lakh)	(in %)		
Debt	12484.23	70.00	12484.23	70.00		
Equity	5350.37	30.00	5350.37	30.00		
Total	17834.60	100.00	17834.60	100.00		

#### **Depreciation**

44. Regulation 33 of the 2024 Tariff Regulations provides as follows:

"33. Depreciation: (1) Depreciation shall be computed from the date of commercial operation of a generating station or unit thereof or a transmission system or element thereof including communication system. In the case of the tariff of all the units of a generating station or all elements of a transmission system including the communication system for which a single tariff needs to be determined, the depreciation shall be computed from the effective date of commercial operation of the generating station or the transmission system taking into consideration the depreciation of individual units:

Provided that the effective date of commercial operation shall be worked out by considering the actual date of commercial operation and installed capacity of all the units of the generating station or capital cost of all elements of the transmission system, for which a single tariff needs to be determined.

(2) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission. In case of multiple units of a generating station or multiple elements of a transmission system, the weighted average life for the generating station or the transmission system shall be applied. Depreciation shall be chargeable from the first year of commercial operation. In the case of commercial operation of the asset for a part of the year, depreciation shall be charged on a pro rata basis.

(3) The salvage value of the asset shall be considered as 10%, and depreciation shall be allowed up to the maximum of 90% of the capital cost of the asset:

Provided that the salvage value for IT equipment and software shall be considered as NIL and 100% value of the assets shall be considered depreciable;

Provided also that any depreciation disallowed on account of lower availability of the generating station or unit or transmission system, as the case may be, shall not be allowed to be recovered at a later stage during the useful life or the extended life.

(4) .....

(5) Depreciation for Existing Projects shall be calculated annually based on the Straight Line Method and at rates specified in Appendix-I to these regulations for the assets of the generating station and transmission system:

Provided that the remaining depreciable value as on 31st March of the year closing after a period of 12 years from the effective date of commercial operation of the generating station or transmission system, as the case may be, shall be spread over the balance useful life of the assets.

.....



(6) Depreciation for New Projects shall be calculated annually based on the Straight Line Method and at rates specified in Appendix-II to these regulations for the assets of the generating station and transmission system:

Provided that the remaining depreciable value as on 31st March of the year closing after a period of 15 years from the effective date of commercial operation of the generating station or the transmission system, as the case may be, shall be spread over the balance useful life of the assets.

(7) In the case of the existing projects, the balance depreciable value as on 1.4.2024 shall be worked out by deducting the cumulative depreciation as admitted to by the Commission up to 31.3.2024 from the gross depreciable value of the assets.

(8) The generating company or the transmission licensee, as the case may be, shall submit the details of capital expenditure proposed to be incurred during five years before the completion of useful life along with proper justification and proposed life extension. The Commission, based on prudence check of such submissions, shall approve the depreciation by equally spreading the depreciable value over the balance Operational Life of the generating station or unit thereof or fifteen years, whichever is lower, and in case of the transmission system shall equally spread the depreciable value over the balance useful life of the Asset or 10 years whichever is higher.

(9) In case of de-capitalization of assets in respect of generating station or unit thereof or transmission system or element thereof, the cumulative depreciation shall be adjusted by taking into account the depreciation recovered in tariff by the decapitalized asset during its useful service.

....."

45. The depreciation has been worked out considering the admitted capital expenditure as on 1.4.2024 and thereafter up to 31.3.2029. Since the combined asset will be completing 12 years as on 31.3.2025, the depreciation for 2024-25 has been calculated considering WAROD and the depreciation for the period 2025-29, has been calculated by spreading the balance depreciable value over the remaining useful life. The depreciation allowed for the Combined Asset for the 2024-29 tariff period, subject to truing up, is as under:

						(₹ in lakh)
	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
А	Opening capital cost	17834.60	17834.60	17834.60	17834.60	17834.60
В	Addition during the year 2024-29 due to projected ACE	0.00	0.00	0.00	0.00	0.00
С	Closing capital cost (A+B)	17834.60	17834.60	17834.60	17834.60	17834.60
D	Average capital cost (A+C)/2	17834.60	17834.60	17834.60	17834.60	17834.60
E	Average capital cost (90% depreciable assets)	17672.74	17672.74	17672.74	17672.74	17672.74
F	Average capital cost (100% depreciable assets)	161.86	161.86	161.86	161.86	161.86



G	Depreciable value (excluding IT equipment and software) (E*90%)	15905.47	15905.47	15905.47	15905.47	15905.47
Η	Depreciable value of IT equipment and software (F*100%)	161.86	161.86	161.86	161.86	161.86
1	Total Depreciable value (G+H)	16067.33	16067.33	16067.33	16067.33	16067.33
J	WAROD (in %)	5.1676		Spreadin	g over	
K	Lapsed useful life at the beginning of the year	11.00	12.00	13.00	14.00	15.00
L	Balance useful life at the beginning of the year	15.00	14.00	13.00	12.00	11.00
Μ	Depreciation during the year (D*J)	921.62	308.98	308.98	308.98	308.98
N	Cumulative depreciation at the end of the year	11741.57	12050.55	12359.54	12668.52	12977.50

### Interest on Loan (IoL)

46. Regulation 32 of the 2024 Tariff Regulations provides as follows:

**"32. Interest on loan capital**: (1) The loans arrived at in the manner indicated in Regulation 18 of these regulations shall be considered gross normative loans for the calculation of interest on loans.

(2) The normative loan outstanding as on 1.4.2024 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2024 from the gross normative loan.

(3) The repayment for each of the years of the tariff period 2024-29 shall be deemed to be equal to the depreciation allowed for the corresponding year or period. In case of de-capitalization of assets, the repayment shall be adjusted by taking into account cumulative repayment on a pro rata basis, and the adjustment should not exceed cumulative depreciation recovered up to the date of de-capitalisation of such asset.

(4) Notwithstanding any moratorium period availed of by the generating company or the transmission licensee, as the case may be, the repayment of the loan shall be considered from the first year of commercial operation of the project and shall be equal to the depreciation allowed for the year or part of the year.

(5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio or allocated loan portfolio;

Provided that if there is no actual loan outstanding for a particular year but the normative loan is still outstanding, the last available weighted average rate of interest of the loan portfolio for the project shall be considered;

Provided further that if the generating station or the transmission system, as the case may be, does not have any actual loan, then the weighted average rate of interest of the loan portfolio of the generating company or the transmission licensee as a whole shall be considered.

Provided that the rate of interest on the loan for the installation of the emission control system commissioned subsequent to date of commercial operation of the generating station or unit thereof, shall be the weighted average rate of interest of the actual loan portfolio of the emission control system, and in the absence of the actual loan portfolio, the weighted average rate of interest of the generating company as a whole shall be considered, subject to a ceiling of 14%;



Provided further that if the generating company or the transmission licensee, as the case may be, does not have any actual loan, then the rate of interest for a loan shall be considered as 1-year MCLR of the State Bank of India as applicable as on April 01, of the relevant financial year.

(6) The interest on the loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.

(7) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing."

47. The WAROI considered by the Petitioner has been retained for the purpose of

tariff, subject to truing up. The depreciation allowed during the tariff period 2019-24

has been considered as repayment during the respective year of the 2019-24 tariff

period.

48. We have considered the Petitioner's submissions and the IoL has been worked out in accordance with Regulation 32 of the 2024 Tariff Regulations. The IoL

allowed for the Combined Asset for the 2024-29 tariff period is as follows:

					(1	₹ in lakh)
	Particular	2024-25	2025-26	2026-27	2027-28	2028-29
Α	Gross normative loan	12484.23	12484.23	12484.23	12484.23	12484.23
В	Cumulative repayments up to	10819.95	11741.57	12050.55	12359.54	12484.23
D	the previous year					
С	Net loan-Opening (A-B)	1664.28	742.66	433.68	124.69	0.00
D	Addition due to ACE	0.00	0.00	0.00	0.00	0.00
Е	Repayment during the year	921.62	308.98	308.98	124.69	0.00
F	Net loan-Closing (C+D-E)	742.66	433.68	124.69	0.00	0.00
G	Average loan (C+F)/2	1203.47	588.17	279.19	62.35	0.00
Н	WAROI (in %)	9.3628	9.3703	9.3184	9.1829	9.1985
I	Interest on Loan (G*H)	112.68	55.11	26.02	5.73	0.00

# **Return on Equity (RoE)**

49. Regulations 30 and 31 of the 2024 Tariff Regulations provide as follows:

**"30. Return on Equity**: (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with Regulation 18 of these regulations.

(2) Return on equity for existing project shall be computed at the base rate of 15.50% for thermal generating station, transmission system including communication system and run-of river hydro generating station and at the base rate of 16.50% for storage type hydro generating stations, pumped storage hydro generating stations and run-ofriver generating station with pondage;



(3) Return on equity for new project achieving COD on or after 01.04.2024 shall be computed at the base rate of 15.00% for the transmission system, including the communication system, at the base rate of 15.50% for Thermal generating station and run-of-river hydro generating station and at the base rate of 17.00% for storage type hydro generating stations, pumped storage hydro generating stations and run-of-river generating station with pondage;

Provided that return on equity in respect of additional capitalization beyond the original scope, including additional capitalization on account of the emission control system, Change in Law, and Force Majeure shall be computed at the base rate of one-year marginal cost of lending rate (MCLR) of the State Bank of India plus 350 basis points as on 1st April of the year, subject to a ceiling of 14%;

Provided further that:

*i.* In case of a new project, the rate of return on equity shall be reduced by 1.00% for such period as may be decided by the Commission if the generating station or transmission system is found to be declared under commercial operation without commissioning of any of the Free Governor Mode Operation (FGMO), data telemetry, communication system up to load dispatch centre or protection system based on the report submitted by the respective RLDC;

**"31. Tax on Return on Equity.** (1) The rate of return on equity as allowed by the Commission under Regulation 30 of these regulations shall be grossed up with the effective tax rate of the respective financial year. The effective tax rate shall be calculated at the beginning of every financial year based on the estimated profit and tax to be paid estimated in line with the provisions of the relevant Finance Act applicable for that financial year to the concerned generating company or the transmission licensee by excluding the income of non-generation or non-transmission business, as the case may be, and the corresponding tax thereon.

Provided that in case a generating company or transmission licensee is paying Minimum Alternate Tax (MAT) under Section 115JB of the Income Tax Act, 1961, the effective tax rate shall be the MAT rate, including surcharge and cess;

Provided further that in case a generating company or transmission licensee has opted for Section 115BAA, the effective tax rate shall be tax rate including surcharge and cess as specified under Section 115BAA of the Income Tax Act, 1961.

(2) The rate of return on equity shall be rounded off to three decimal places and shall be computed as per the formula given below:

Rate of pre-tax return on equity = Base rate / (1-t)

(3) The generating company or the transmission licensee, as the case may be, shall true up the effective tax rate for every financial year based on actual tax paid together with any additional tax demand, including interest thereon, duly adjusted for any refund of tax including interest received from the income tax authorities pertaining to the tariff period 2024-29 on actual gross income of any financial year. Further, any penalty arising on account of delay in deposit or short deposit of tax amount shall not be considered while computing the actual tax paid for the generating company or the transmission licensee, as the case may be.

Provided that in case a generating company or transmission licensee is paying Minimum Alternate Tax (MAT) under Section 115JB, the generating company or the transmission licensee, as the case may be, shall true up the grossed up rate of return



on equity at the end of every financial year with the applicable MAT rate including surcharge and cess.

Provided that in case a generating company or transmission licensee is paying tax under Section 115BAA, the generating company or the transmission licensee, as the case may be, shall true up the grossed up rate of return on equity at the end of every financial year with the tax rate including surcharge and cess as specified under Section 115BAA.

Provided that any under-recovery or over recovery of grossed up rate on return on equity after truing up, shall be recovered or refunded to beneficiaries or the long term customers, as the case may be, on a year to year basis."

50. The Petitioner has submitted that the MAT rate applies to it.

51. The Petitioner has claimed return on equity (RoE) considering base rate of

15.500% and effective tax rate of 17.472%, for the tariff period 2024-29, and the same

has been considered, subject to truing up. RoE allowed for the Combined Asset is as

under:

						(₹ in lakh)
	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Α	Opening Equity	5350.37	5350.37	5350.37	5350.37	5350.37
В	Addition due to ACE	0.00	0.00	0.00	0.00	0.00
С	Closing Equity (A+B)	5350.37	5350.37	5350.37	5350.37	5350.37
D	Average Equity (A+C)/2	5350.37	5350.37	5350.37	5350.37	5350.37
Е	Return on Equity (Base Rate) (in %)	15.500	15.500	15.500	15.500	15.500
F	Tax Rate applicable (in %)	17.472	17.472	17.472	17.472	17.472
G	Rate of Return on Equity (Pre-tax) (in %)	18.782	18.782	18.782	18.782	18.782
Н	Return on Equity (Pre-tax) (D*G)	1004.91	1004.91	1004.91	1004.91	1004.91

# **Operation and Maintenance Expenses (O&M Expenses)**

52. The O&M Expenses claimed by the Petitioner for the 2024-29 tariff period in

respect of the Combined Asset are as follows:

					(₹ in lakh)
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
O&M Expenses	656.59	691.48	726.91	764.71	806.57

53. Regulation 36(3) of the 2024 Tariff Regulations provides as follows:

### "36. Operation and Maintenance Expenses:

(3) **Transmission system:** (a) The following normative operation and maintenance expenses shall be admissible for the transmission system:



Particulars	2024- 25	2025- 26	2026- 27	2027- 28	2028- 29
Norms for sub-station Bays (Rs Lakh p	er bay)	-			
765 kV	41.34	43.51	45.79	48.20	50.73
400 kV	29.53	31.08	32.71	34.43	36.23
220 kV	20.67	21.75	22.90	24.10	25.36
132 kV and below	15.78	16.61	17.48	18.40	19.35
Norms for Transformers/Reactors (Rs L	.akh per M	VA or M	/AR)		
O&M expenditure per MVA or per MVAr (Rs Lakh per MVA or per MVAr)	0.262	0.276	0.290	0.305	0.322
Norms for AC and HVDC lines (Rs Lakh	per km)				
Single Circuit (Bundled Conductor with six or more sub-conductors)	0.861	0.906	0.953	1.003	1.056
Single Circuit (Bundled conductor with four or more sub-conductors)	0.738	0.776	0.817	0.860	0.905
Single Circuit (Twin & Triple	0.492	0.518	0.545	0.573	0.603
Single Circuit (Single Conductor)	0.246	0.259	0.272	0.287	0.302
Double Circuit (Bundled conductor with four or more sub-conductors)	1.291	1.359	1.430	1.506	1.585
Double Circuit (Twin & Triple Conductor)	0.861	0.906	0.953	1.003	1.056
Double Circuit (Single Conductor)	0.369	0.388	0.409	0.430	0.453
Multi Circuit (Bundled Conductor with four or more sub-conductor)	2.266	2.385	2.510	2.642	2.781
Multi Circuit (Twin & Triple	1.509	1.588	1.671	1.759	1.851
Norms for HVDC stations					
HVDC Back-to-Back stations (Rs Lakh per MW)	2.07	2.18	2.30	2.42	2.55
Gazuwaka BTB (Rs Lakh/MW)	1.83	1.92	2.03	2.13	2.24
HVDC bipole scheme (Rs Lakh/MW)	1.04	1.10	1.16	1.22	1.28

Provided that the O&M expenses for the GIS bays shall be allowed as worked out by multiplying 0.70 of the O&M expenses of the normative O&M expenses for bays;

Provided that the O&M expense norms of Double Circuit quad AC line shall be applicable to for HVDC bi-pole line;

Provided that the O&M expenses of  $\pm 500$  kV Mundra-Mohindergarh HVDC bipole scheme (2500 MW) shall be allowed as worked out by multiplying 0.80 of the normative O&M expenses for HVDC bipole scheme;

Provided further that the O&M expenses for Transmission Licensees whose transmission assets are located solely in NE Region (including Sikkim), States of Uttarakhand, Himachal Pradesh, the Union Territories of Jammu and Kashmir and Ladakh, district of Darjeeling of West Bengal shall be worked out by multiplying 1.50 to the normative O&M expenses prescribed above.

(b) The total allowable operation and maintenance expenses for the transmission system shall be calculated by multiplying the number of substation bays, transformer capacity of the transformer/reactor/Static Var Compensator/Static Synchronous Compensator (in MVA/MVAr) and km of line length with the applicable norms for the



54. We have considered the Petitioner's submissions. The O&M Expenses for the 2024-29 tariff period have been worked out as per the norms specified in the 2024 Tariff Regulations. The O&M Expenses allowed for the 2024-29 tariff period for the Combined Asset as per Regulation 36 of the 2024 Tariff Regulations are as under:

Particulars	2024-25	2025-26	2026-27	2027-28	2028-29			
Transmission Lines:	7.886	7.886	7.886	7.886	7.886			
<ul> <li>LILO of 765 kV S/C</li> </ul>								
(Quad) Sipat-Seoni-II								
Line- <b>7.886 km</b>								
Norms as per Regulation	0.738	0.776	0.817	0.86	0.905			
(` Per km)								
O&M Expenses	5.82	6.12	6.44	6.78	7.14			
Sub-station Bays: 765 kV								
1 No 765 kV line bay at Bilasp		kV SLR bay,	1 No. 765 k	√ ICT-III bay	at Bilaspur,			
1 No. 765 kV line bay at Sipat					-			
Norms as per Regulation	41.34	43.51	45.79	48.2	50.73			
(` Per Bay)								
O&M Expenses	165.36	174.04	183.16	192.80	202.92			
Sub-station Bays: 400 kV								
1 No 400 kV Bays at Bilaspur	Sub-station							
Norms as per Regulation	29.53	31.08	32.71	34.43	36.23			
(` Per Bay)								
O&M Expenses	29.53	31.08	32.71	34.43	36.23			
Sub-station ICTs:								
1 No 1500 MVA, 765 kV ICT	at Bilaspur S	ub-station						
Norms as per Regulation	0.262	0.276	0.290	0.305	0.322			
(` Per MVA)								
O&M Expenses	393	414	435	457.5	483			
Substation Reactors:								
1 No 240 MVAR, 765 kV Reactor at Bilaspur Sub-station								
Norms as per Regulation	0.262	0.276	0.290	0.305	0.322			
(`Per MVAr)								
O&M Expenses	62.88	66.24	69.6	73.2	77.28			
Total O&M Expenses allowed	656.59	691.48	726.91	764.71	806.57			

# Interest on Working Capital (IWC)

55. Regulations 34(1)(d), 34(3) and 34(4) of the 2024 Tariff Regulation provide as

follows:

"34. Interest on Working Capital: (1) The working capital shall cover:

(d) For Hydro generating station (including Pumped Storage Hydro generating station) and Transmission System:



(i) Receivables equivalent to 45 days of annual fixed cost;

(ii) Maintenance spares @ 15% of operation and maintenance expenses including security expenses; and

(iii) Operation and maintenance expenses, including security expenses for one month.

(3) Rate of interest on working capital shall be on a normative basis and shall be considered at the Reference Rate of Interest as on 1.4.2024 or as on 1st April of the year during the tariff period 2024- 29 in which the generating station or a unit thereof or the transmission system including communication system or element thereof, as the case may be, is declared under commercial operation, whichever is later:

Provided that in case of truing-up, the rate of interest on working capital shall be considered at Reference Rate of Interest as on 1st April of each of the financial year during the tariff period 2024-29.

(4) Interest on working capital shall be payable on a normative basis, notwithstanding that the generating company or the transmission licensee has not taken a loan for working capital from any outside agency."

56. The Petitioner has considered the rate of IWC as 11.90% (i.e. SBI 1-year MCLR

applicable as on 1.4.2024 of 8.65% plus 325 basis points) for the tariff period 2024-

29, the same has been considered, subject to truing up.

57. The components of the working capital and interest allowed thereon under

Regulation 34 of the 2024 Tariff Regulations for the 2024-29 tariff period in respect of

the Combined Asset are as under:

				(	(₹ in lakh)
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Working Capital for O&M Expenses	54.72	57.62	60.58	63.73	67.21
(O&M Expenses for one month)					
Working Capital for Maintenance Spares	98.49	103.72	109.04	114.71	120.99
(15% of O&M Expenses)					
Working Capital for Receivables	339.59	260.22	261.13	262.72	268.12
(Equivalent to 45 days of annual fixed cost /					
annual transmission charges)					
Total Working Capital	492.79	421.56	430.74	441.16	456.32
Rate of Interest for working capital (in %)	11.90	11.90	11.90	11.90	11.90
Interest on Working Capital	58.64	50.17	51.26	52.50	54.30

# Annual Fixed Charges for the 2024-29 Tariff Period

58. The transmission charges allowed in respect of the Combined Asset for the

2024-29 tariff period are as follows:



					(₹ in lakh)
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Depreciation	921.62	308.98	308.98	308.98	308.98
Interest on Loan	112.68	55.11	26.02	5.73	0.00
Return on Equity	1004.91	1004.91	1004.91	1004.91	1004.91
O&M Expenses	656.59	691.48	726.91	764.71	806.57
Interest on Working Capital	58.64	50.17	51.26	52.50	54.30
Total	2754.44	2110.65	2118.07	2136.82	2174.76

### Filing Fee and Publication Expenses

59. The Petitioner has claimed reimbursement of the fee paid by it for filing the Petition and publication expenses. The Petitioner has further submitted that it is entitled to the reimbursement of the filing fee and the expenses incurred on the publication of notices in the application for approval of tariff directly from the beneficiaries or the long-term customers, as the case may be in accordance with Regulation 94(1) of the 2024 Tariff Regulations.

60. We have considered the Petitioner's submissions. The Petitioner is entitled to reimbursement of the fees paid for filing the Petition and publication expenses incurred on this count directly from the beneficiaries or long-term customers, as the case may be.

# Fees and Charges of Central Transmission Utility of India Limited (CTUIL)

61. The Petitioner has submitted that as per Regulation 99 of the 2024 Tariff Regulations, the fees and charges of the CTUIL may be allowed separately through a separate regulation. The Petitioner has further submitted that in the absence of such a regulation, the expenses of CTUIL will be borne by the Petitioner, which will be recovered by the Petitioner as additional O&M Expenses through a separate Petition at the end of the tariff period.

62. It is apt here to refer to Regulation 99 of the 2024 Tariff Regulations, which provides as under:



**"99. Special Provisions relating to Central Transmission Utility of India Ltd. (CTUIL):** The fee and charges of CTUIL shall be allowed separately by the Commission through a separate regulation:

Provided that until such regulation is issued by the Commission, the expenses of CTUIL shall be borne by Power Grid Corporation of India Ltd. (PGCIL) which shall be recovered by PGCIL as additional O&M expenses through a separate petition."

63. We have considered the Petitioner's submissions and perused Regulation 99 of the 2024 Tariff Regulations. In view of the explicit provision made under Regulation 99 of the 2024 Tariff Regulations, we permit the Petitioner, i.e., PGCIL, to bear the fees and charges expenses of CTUIL and recover the same as additional O&M Expenses through a separate Petition until such regulation is notified and issued by the Commission.

### Licence Fee and RLDC Fees and Charges

64. The Petitioner has claimed reimbursement of the licence fee, RLDC Fees, and Charges. The Petitioner is allowed the reimbursement of the license fee in accordance with Regulation 94(4) of the 2024 Tariff Regulations for the 2024-29 tariff period. The Petitioner is also allowed to recover the RLDC fee and charges from the beneficiaries in terms of Regulation 94(3) of the 2024 Tariff Regulations for the 2024-29 tariff period.

### **Goods and Services Tax**

65. The Petitioner has submitted that the transmission charges claimed herein are exclusive of GST, and in case GST is levied in the future, the same shall be additionally paid by the Respondent and be charged and billed separately by the Petitioner. It is also prayed that additional taxes, if any, are paid by the Petitioner on account of the demand from the Government/ statutory authorities, and the Commission may allow the same to be recovered from the beneficiaries.

66. MPPMCL has submitted that the demand of the Petitioner is premature and need not to be considered at this juncture.



67. We have considered the Petitioner's and MPPMCL's submissions and have gone through the record. Since GST is not levied on the transmission service at present, we are of the view that the Petitioner's prayer on this count is premature.

#### Security Expenses, Insurance, and Capital Spares

68. The Petitioner has submitted that as per Regulation 36(3)(d) of the 2024 Tariff Regulations, the security expenses and capital spares of more than ₹10 lakh and insurance expenses arrived through the competitive bidding for the transmission system and associated communication system shall be allowed separately after a prudence check.

69. As regards the security expenses of the transmission asset, the Petitioner has submitted that it will file a separate Petition for the truing up of security expenses from 1.4.2019 to 31.3.2024 under Regulation 35(3)(c) of the 2019 Tariff Regulations and recovery of security expenses from 1.4.2024 to 31.3.2029 under Regulation 36(3)(d) of the 2024 Tariff Regulations. According to the Petitioner, the security expenses regarding the Combined Asset are not claimed in the instant Petition.

70. The Petitioner has also submitted that it has not claimed insurance expenses in the instant Petition and has submitted that it will file a separate Petition for claiming the overall insurance expenses and consequential IWC on the same, considering the actual insurance expenses incurred by it for the FY 2023-24 after escalating the same at 5.25% per annum to arrive at the estimated insurance expense for the FY 2024-25, FY 2025-26, FY 2026-27, FY 2027-28, and FY 2028-29.

71. The Petitioner has not claimed capital spares for the Combined Asset in the instant Petition for the 2024-29 tariff period. According to the Petitioner, it will file a separate Petition for the capital spares consumed and consequential IWC thereon on



an actual basis for the 2024-29 tariff period as per the 2024 Tariff Regulations. The Petitioner has also submitted that it has filed Petition No. 45/MP/2024, claiming therein capital spares for the 2019-24 tariff period as per the 2019 Tariff Regulations.

72. We have considered the Petitioner's submissions and have perused the record. We deem it proper here to refer to Regulation 36(3)(d) of the 2024 Tariff Regulations which provides as follows:

### "36(3)

(d) The Security Expenses, Capital Spares individually costing more than Rs. 10 lakh and Insurance expenses arrived through competitive bidding for the transmission system and associated communication system shall be allowed separately after prudence check:

Provided that in case of self insurance, the premium shall not exceed 0.09% of the GFA of the assets insured;

Provided that the transmission licensee shall submit the along with estimated security expenses based on assessment of the security requirement, capital spares and insurance expenses, which shall be trued up based on details of the year-wise actuals along with appropriate justification for incurring the same and along with confirmation that the same is not claimed as a part of additional capitalisation or consumption of stores and spares and renovation and modernization."

73. On perusal of Regulation 36(3)(d) of the 2024 Tariff Regulations and considering the Petitioner's submissions, the Petitioner is allowed to file a single consolidated Petition comprising of security expenses, capital spares individually costing more than ₹10 lakh and insurance expenses on an estimated basis in terms of the 2024 Tariff Regulations for the 2024-29 tariff period.

# Sharing of Transmission Charges

74. MPPMCL has requested that the truing up of transmission tariff should be done in the light of the 2019 Tariff Regulations, till 2020 Sharing Regulations comes into force and later on as per the 2020 Sharing Regulations, as amended from time-totime, as it is amended three times, within tariff period of the 2019-2024.



75. We have considered the Petitioner's and MPPMCL's submissions and have gone through the record. The billing, collection, and disbursement of the transmission charges for the Combined Asset shall be recovered in terms of provisions of the 2020 Sharing Regulations as provided in Regulation 57 of the 2019 Tariff Regulations for the 2019-24 tariff period and Regulation 78 of the 2024 Tariff Regulations for the 2024-29 tariff period.

- 76. To summarize:
  - a) The trued-up AFC allowed in respect of the Combined Asset for the 2019-24 tariff period are as follows:

					(₹ in lakh)
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
AFC Allowed	3521.28	3460.93	3403.61	3354.64	3299.60

b) The AFC allowed in respect of the Combined Asset for the 2024-29 tariff period are as follows:

					(₹ in lakh)
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
AFC Allowed	2754.44	2110.65	2118.07	2136.82	2174.76

77. This order disposes of Petition No. 231/TT/2025 in terms of the above discussions and findings.

sd/-(Harish Dudani) Member sd/-(Ramesh Babu V.) Member

